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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 13749/2025 PRATIMA BEHERA

....Petitioner

Through: Mr. Ankur Chhibber, Mr. Anshuman Mehrotra, Ms. Nikunj Arora, Mr. Arjun Panwar, Mr. Amrit Koul, Mr. Prahil Sharma, Ms. Muskaan Dutta, Ms. Anushka Sharma, Advs.

versus

UNION OF INDIA AND ORS

....Respondents

Through: Mr. Ranjeev Khatana SPC Mr. Ajay Pal, Law Officer, CRPF and Mr. Athury, CRPF

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 08.09.2025

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## C.HARI SHANKAR, J.

- 1. The petitioner only seeks, by WP(C) 13749/2025, that the respondents be directed to take a decision on the petitioner's representation which has been addressed in the form of a legal notice dated 15 April 2025, annexed as Annexure P1 to the writ petition.
- 2. Mr. Ranjeev Khatana, learned SPC for the respondents on instructions undertakes that a decision on the petitioner's representation/legal notice would be taken within four weeks from today and communicated to the petitioner forthwith.

W.P.(C) 13749/2025 Page 1 of 2





**3.** In that view of the matter, the grievances of the petitioner stand assuaged. The writ petition is disposed of binding the respondents to the statements made at the Bar.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 8, 2025/rjd

W.P.(C) 13749/2025 Page 2 of 2